

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3663  
ANSWERED ON:14.12.2012  
REHABILITATION OF SEX WORKERS  
Gandhi Shri Feroze Varun

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether her Ministry has worked out a new policy to rehabilitate sex workers and tribal girls being brought by various agencies and forced into prostitution;
- (b) if so, the details thereof and;
- (c) the measures proposed by her Ministry to check exploitation of sex workers/tribal girls by such agencies?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a), (b) & (c): The Ministry has no specific policy for rehabilitation of sex workers per se, although, the Ministry of Women and Child Development endeavors to combat trafficking of women and children for commercial sexual exploitation, through legislative measures as well as implementation of relevant programmes.

The Government is implementing 'Ujjawala', a comprehensive Scheme for prevention of trafficking and rescue, rehabilitation, reintegration and repatriation of victims of trafficking for commercial sexual exploitation. The Scheme is envisaged for women and children who are vulnerable to trafficking as well as those who are victims of trafficking for commercial sexual exploitation. Till date 201 projects have been sanctioned under the Scheme that includes 101 Protective and Rehabilitative Homes.

The Government also issued an Advisory to State Governments/Union Territory Administrations on 12.10.2011 on measures to be taken for combating trafficking of women and children for commercial sexual exploitation.

The Government also implements the Immoral Traffic (Prevention) Act, 1956 [ITPA], which is the premier legislation for prevention of trafficking for commercial sexual exploitation. It lays down stringent punishment for the perpetrators of the crime, such as, for keeping a brothel; living on the earnings of prostitution; procuring, inducing or taking persons for the sake of prostitution; detaining a person where prostitution is carried on, etc. The Act also provides for setting up of Protective Homes by the State Governments.